

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of a separate Transmission Licence to Ishanagar Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, IPTL
Shri Abhishek Kumar, Advocate, Avaada Energy
Shri Nived Veerapaneni, Advocate, Avaada Energy
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that subsequent to the Interim Order dated 1.8.2026 in the instant Petition, CTUIL, vide its communication dated 7.8.2026, has awarded an additional scope under the Regulated Tariff Mechanism ("RTM") to the Petitioner, comprising one 400 kV line bay, including the main bay and associated tie bay, for interconnection of NTPC Barethi Solar Park. The learned counsel submitted that the said additional scope pertains to the same Ishanagar (New) Sub-station and, therefore, sought permission to amend the present Petition to include the said additional scope.

2. The representative of the Respondent, CTUIL, submitted that, pursuant to the directions issued by the Commission vide Record of Proceedings dated 27.05.2026, CTUIL was required to file a compliance affidavit in respect of the information sought. He further submitted that CTUIL had uploaded its compliance dated 15.07.2026; however, owing to an inadvertent error, only the Word version of the reply was uploaded, and the PDF version of the affidavit could not be uploaded. He further submitted that the compliance affidavit, answering the queries raised in the earlier RoPs/orders, is ready, and sought liberty to file the same during the course of the day.

3. The learned counsel appearing for Respondent No. 31, Avaada Energy Private Limited, submitted that, in terms of the Interim Order dated 1.8.2026, certain information/ response is still pending from CTUIL. In response, the CTUIL

representative submitted that CTUIL would be addressing the same in its compliance affidavit to be filed.

4. After hearing the learned counsels and the representative for the parties, the Commission directed as under:

(a) CTUIL to file its compliance affidavit in terms of the Interim Order dated 1.8.2026 within three days.

(b) On the leave sought by the Petitioner for filing an application for amendment of the present Petition, the Commission *prima facie* observed that upon incorporation of an additional element/ scope, the Petitioner may again be required to follow the procedure under Regulation 5 of the Transmission Licence Regulations, 2024 in respect of the amended Petition and the Petitioner may, therefore, first examine the proper course of action under the extant regulatory framework before moving an application seeking amendment of this Petition at this stage.

5. The Petition shall be listed for hearing on **3.9.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**